

neutralization of terrorists and seizure of arms and explosives.

(c) and (d) There may be such modules existing in some parts of the country. The security and intelligence agencies have been asked to be more vigilant and pursue more focused action to detect and neutralize such modules. Moreover, the Government has been pursuing a multi pronged approach which includes strengthening of border management to check infiltration, galvanizing the intelligence machinery, improved technology, weaponry and equipments for security forces both at the Centre and in the States, neutralizing plans of terrorist groups and antinational elements, besides steps taken for achieving bilateral and multilateral cooperation to combat global demensions of terrorism.

### **Status of investigation of terrorist attack on IIS, Bangalore**

933. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is status of investigation of the terrorist attack on the Indian Institute of Science in Bangalore;

(b) whether Government expect the identification and apprehension of the terrorists and their local support structure; and

(c) what measures have been or are being taken to ensure better preparation in future since Bangalore is reportedly one of the targets for terrorists seeking to target our country's economic centres?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) During the course of investigation of this case, one Lashkar-e-Toiba activist Abdul Rehman s/o Shashuddin r/o Nalgonda District, Andhra Pradesh was arrested. His interrogation revealed a conspiracy of LeT to cause sabotage and terrorist activities in Karnataka. In this connection, another case has been registered in which seven persons have been arrested. While six of them are from Karnataka, the seventh person in the same Abdul Rehman of Nalgonda district in Andhra Pradesh.

(c) To contain terrorist activities, the Govt. has been persuing a multi-pronged strategy in collaboration with Central and State agencies. The State Governments/U. T.s are sensitized from time-to-time about the plans and designs of terrorists and are asked to streamline physical and protective security of vital installations, institutions, VIPs, religious places and other places of public and national importance including economic infrastructure.

The State Government have also been asked to strengthen Special Branches to enable collection of actionable intelligence to preempt terrorist activities.

### **Revival of POTA**

934. SHRIMATI S.G. INDIRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received suggestions to bring back the Prevention of Terrorism Act. (POTA);

(b) if so, the details thereof; and

(c) whether Government are considering to revive POTA in view of the increasing terrorist activities in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c) There have been demands to bring back POTA. The Government is of the view that the Unlawful Activities (Prevention) Act, 1967, as amended in September, 2004 alongside the repeal of POTA, does have such provisions as are considered necessary to deal with various facets of terrorism.

### **Assistance to Orissa for combating Maoist menace**

935. MS. PRAMILA BOHIDAR:

SHRI B.J. PANDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the State Government of Orissa has requested the Centre to provide more help to combat the Maoist menace in that State;

(b) if so, the details thereof;

(c) whether the Orissa Government has asked the Centre to include three more districts of the State in the list of Maoists affected districts and asked for providing four additional companies to control this menace in the State; and

(d) if so, what is the action plan of the Centre to help the State in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c) The Government of Orissa